

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 582/2024

IN THE MATTER OF:

RAKESH KUMAR

...PETITIONER

-VERSUS-

UNION OF INDIA & ORS.

...RESPONDENTS

N.D.O.H:17.02.2025

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Filed by:

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New Delhi

Dated: 14.02.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 582/2024

IN THE MATTER OF:

RAKESH KUMAR

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**REPLY ON BEHALF OF THE RESPONDENT NO. 74 M/S RAJIV
GANDHI THERMAL POWER PLANT, KHEDAR**

MOST RESPECTFULLY SHOWETH:

Preliminary Submissions

1. That the Respondent herein is coal based plant owned and operated by Haryana Power Generation Corporation Limited which is the electricity generating Public-Sector Undertaking of the Government of Haryana. It is a strategic asset and is necessary for power generation in the region.
2. That, at the outset the Respondent herein respectfully submits that the aforecaptioned Application is devoid of any merits, is highly misconceived, and as such is liable to be dismissed. It is submitted that the instant action against the Respondent would cause immense hardship, financial loss, and jeopardise the energy supply and energy security in the region. Since the existing plant and machinery are coal based thermal plant machinery and cannot be modified or be compatible with PNG/CNG fuels, the said prayer is not technical feasible. Such a direction would place undue burden and financial hardship on the Respondent.

3. That the instant O.A. is not maintainable and should be dismissed at the outset qua the answering respondent. The Environmental Clearance (EC) and Consent To Operate (CTO) to the Respondent has been granted after having noted the use of coal for its operations and thus, such a prayer would be contrary to the already granted clearance to the Respondent. It is pertinent to note that the Respondent herein is in strict compliance with the EC and Consent to Operate granted in favour of answering respondent. It is equally pertinent to note that the Respondent has complied with the necessary guidelines issued by the CPCB and HSPCB from time to time. The Applicant has not challenged the said EC and/or Consent to Operate granted in favour of thermal plant. This is especially relevant since all permissions and clearance have been granted in favour of thermal plant for the use of coal in its operations and it has a legitimate expectation to continue to use it in power-generation saving any executive/legislative decision requiring such transition.

4. That this Hon'ble Tribunal is seized of O.A. No. 977/2024, wherein a Committee has tendered its report specific to the Respondent herein. In light of the aforesaid and that the instant O.A. is in substance of a similar nature. The instant O.A. be dismissed qua the answering respondent in the interests of justice and to avoid multiplicity of litigations.

True copy of the Order dated 19.12.2024 in O.A. No. 977/2024 passed by this Hon'ble Tribunal is attached herewith and marked as **Annexure R-1**.

5. That the O.A. is bad in eyes of law in respect of non-joinder and misjoinder of proper parties. RGTPP, Hisar is not juristic person & no litigation can be preferred against the Thermal Power Plant. Therefore, case of the applicant is not maintainable & deserves to be dismissed qua the answering respondent on this score only.

6. That the Applicant in the present application i.e., O.A. No.582/2024 has preferred a false, vague and frivolous application. It is respectfully prayed that the contents of the instant Applicant are specifically and categorically denied unless expressly admitted herein by the Applicant.

Para-wise reply

7. That the contents of Paragraph 1-9 of the Application are a matter of record and do not warrant a response.
8. That the contents of Paragraph 10-11 of the Application are anecdotal and introductory in nature and do not warrant a response.

REPLY TO BRIEF FACTS:

9. That the contents of Paragraph 1-3 are a matter of record and do not warrant a response.
10. That in reply to para 4-8, it is asserted that the cases referred by the applicant in OA does not pertain to coal based thermal power projects and it is matter of common knowledge that these are not technically compatible with PNG/CNG. Thus, no reliance can be placed on these cases.
11. Contents of para 9 are denied. In response it is submitted that Respondent herein was granted an Environmental Clearance by the MOEF vide Letter dated 20.02.2007 for setting up of a thermal power plant subject to terms and conditions stipulated therein. Respondent has with utmost responsibility, transparency, fair process and in public interest done due compliance with all applicable statutory and regulatory requirements. The Respondent from time to time has furnished Six-Monthly progress report in respect to environment issues brought to its

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attention by the MOEF in the Letter granting Environmental Clearance dated 20.02.2007. That the Haryana State Pollution Control Board vide Letter dated 16.08.2021 has issued a grant of consent to operate (Application No. 13351767 on 28.06.2021) having enlisted specific terms and conditions for such consent. It is hereby respectfully submitted that the Respondent herein is in substantial compliance of the same and continues to make endeavours for fulfilment of the terms and conditions envisaged. The usage of Coal by the respondent is in strict compliance with Environmental Clearance and all other terms and conditions issued to it in the Consent to Operate. True Copy of the Environmental Clearance dated 20.02.2007 is attached herewith and marked as **ANNEXURE R-2**. True Copy of the Consent to operate dated 16.08.2021 is attached herewith and marked as **ANNEXURE R-3**

12. That it is pertinent to note that in the instant case the Applicant has introduced no evidence both scientific and/or reported of any nature that directly proffers any evidence against the role of the Respondent herein in connection with poor air quality in District Hisar, Haryana.
13. That the contents of Paragraph 10-12 are anecdotal in nature and is made devoid of any merits and/or details. The said pleadings do not warrant any response.
14. That the contents of Paragraph 13 are in the nature of a prayer against Haryana City Gas Pvt. Ltd. and therefore does not warrant any response from the Respondent herein.
15. That the contents of Paragraph 14 are grossly misleading and misconceived. It is reiterated that the Respondent herein was granted an Environmental Clearance by the MOEF vide Letter dated 20.02.2007 subject to terms and conditions stipulated therein. Respondent has with

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utmost responsibility, transparency, fair process and in public interest done due compliance with all applicable statutory and regulatory requirements. The Respondent from time to time has furnished Six-Monthly progress report in respect to environment issues brought to its attention by the MOEF in the Letter granting Environmental Clearance dated 20.02.2007. That the Haryana State Pollution Control Board vide Letter dated 16.08.2021 has issued a grant of consent to operate for period of 01/10/2021 to 30/09/2026 (Application No. 13351767 on 28.06.2021) having enlisted specific terms and conditions for such consent. It is hereby respectfully submitted that the Respondent herein is in substantial compliance of the same and continues to make endeavours for fulfilment of the terms and conditions envisaged.

16. That the contents of Paragraph 15 extract a portion of M.C. Mehta v. Union of India (Shriram-Oleum Case) (1987) 1 SCC 395; it is said in response that the extracted principles have not been violated by the Respondent herein. The due compliance, and bona fide operations of the Respondent have been demonstrated by the Respondent hereinabove and the same are not repeated herein for the sake of brevity.

17. That the contents of Paragraph 16 are wishful submission and does not warrant any response beyond already captured above herein.

REPLY TO GROUNDS:

18. That the contents of Ground A are anecdotal in nature and need not be responded to.

19. That the contents of Ground B are a matter of record and not be responded to.

20. That the contents of Ground C are not relevant to conduct and/or operations of the Respondent herein and need not be responded to.
21. That the contents of Ground D on operation of Respondent No. 5 are a matter of record and need not be responded to.
22. That the contents of Ground E have comprehensively replied to in the aforesaid paragraphs and the same does not warrant a response for the sake of brevity.
23. That the contents of Ground F have been incorrectly placed before this Hon'ble Tribunal by the Applicant for the said Order related to default by industries and units of law and regulatory standards. In the instant case the Respondent herein has been in bona fide compliance of all applicable law and is therefore not subject to the strict action envisaged in Babubhai Ramubhai Saini v. Gujarat Pollution Control Board and Ors (O.A. No. 20/2017). The Respondent fuel is in strict compliance with Environmental Clearance and all other terms and conditions issued to it in the Consent to Operate.
24. That the contents of Ground G-K have comprehensively been responded to hereinabove and the same are not repeated herein for the sake of brevity.

REPLY TO JURISDICTION:

25. That the Applicant suffers from error in jurisdiction. The instant Application is non-maintainable against the Respondent herein. The Respondent fuel is in strict compliance with Environmental Clearance and all other terms and conditions issued to it in the Consent to Operate. In the absence of any violations of the aforesaid, the instant Application has no grounds or merit maintainable against the instant Respondent.

REPLY TO LIMITATION:

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26. That the instant Application is barred by time against the instant Respondent. The Respondent has been granted an Environmental Clearance in 2007 and Consent to Operate in 2021 (for period of 01/10/2021 to 30/09/2026). It is respectfully submitted that the Applicant herein has failed to plead any cause of action directly maintainable against the instant Respondent and therefore any cause of action maintainable pre-dates the consent to operate granted in 2021, which is thus time-barred.

PRAYER

In light of the above the respondent humbly prays to

1. Dismiss the present Application before this Hon'ble Court for issuance of directions to the respondents;
2. Delete the name of the Respondent herein;
3. Pass any other order/s which this Hon'ble Tribunal may deem fit in the facts and circumstances of the case

THROUGH


RESPONDENT NO. 74
AMOD JINDAL
CE/RGTPP

LOKESH SINHAL
ADVOCATE FOR RESPONDENT NO. 74
Office: E-28, LGF, Lajpat Nagar III
New Delhi-110024
Mob. No. 9814103725
Email: lokeshsinhalassoc@gmail.com

New Delhi
Dated: 13.02.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 582/2024

IN THE MATTER OF:

RAKESH KUMAR

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...RESPONDENTS

AFFIDAVIT

I, Amod Jindal, Chief Engineer, RGTPP Aged about 56 years, S/o. Sh. K.R. Jindal, having its office at Khedar, Hisar, do hereby solemnly affirm and declare as under:

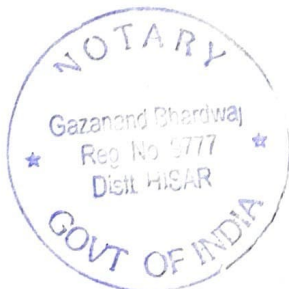
1. That I am Chief Engineer of the Respondent No. 74 in the above noted Original application and am fully conversant with the facts and circumstances of the present case.
2. That the accompanying reply to the Original application has been drafted by my counsel under my instructions and I say that the contents of the same are true and correct to my knowledge. That the annexures appended with the reply are true and correct and maintained by the official record.



DEPONENT

VERIFICATION:

Verified at New Delhi on this the 13th day of February, 2025 that the contents of the above affidavit in paras 1 to 2 are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.


DEPONENT



ATTESTED

NOTARY, HISAR
13/02/2025
13 FEB 2025

Item No.12

Court No. 3 8

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 977/2024

Renu Rani and Ors.

Applicants

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 19.12.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None for the Applicants.

Respondents: Mr. Naveen Kumar, Ms. Aprajita Bhardwaj and Mr. Aditya Goyal,
Advocates for Respondent No. 1-MoEF &CC.
Mr. Rahul Khurana, Advocate for Respondents No. 2 and 3.
Mr. Vikrant Panchnanda, Advocate for Respondent no. 4-CPCB
Ms. Pinky Anand, Senior Advocate with Ms. Saudamini Sharma, Samrat
Pasriccha, Mr. Jayant Kashyap and Mr. Nayoleeka Pluty, Advocates for
Respondents no. 5.

ORDER

1. Report dated 17.12.2024 of the Joint Committee has been filed by CPCB.
2. Objections to the report of Joint Committee may be filed by Respondent No. 5, if so desired, at least one week before the next date of hearing fixed.
3. Respondent no. 5 is also directed to file additional response giving complete details regarding compliance with EC conditions particularly with respect to plantation/green belt, generation and disposal of fly ash, disposal of legacy fly ash and measures including concretization of the roads taken for prevention and control of air pollution.

4. List on 20.03.2025 for further hearing.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 19th, 2024
Original Application No. 977/2024
AB

10
Ch-2BY SPEED POST

No. J-13011/18/2006-A.1.(1)
Government of India
Ministry of Environment & Forests

Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi-110 003

Dated: 20th February, 2007

To

The Chief Engineer / Projects & Planning
Haryana Power Generation Corporation Ltd.,
SCO- 21, Sector - 11
Panchkula - 134 112,
Haryana

**Sub: 1200 MW Hissar Thermal Power Project, Hissar, Haryana
by M/s Haryana Power Generation Corporation Ltd.-
Environmental Clearance reg.**

Sir,

The undersigned is directed to refer to your communication no. Ch-Spl2/CE/TD (C) -9.ENV dated 12.09.2006 regarding the subject mentioned above. Subsequent information furnished vide letters No. 3159/Ch-19/CE/TD(C) 9/NOC/HSPCB/HSR dated 13.10.2006 & 15.12.2006 have also been considered.

2. The proposal is for grant of environmental clearance under EIA Notification, 1994 for setting up of a 1200 MW thermal power plant at Hissar. The power plant shall be either 2x500 MW or 2x600 MW depending upon finalization of the configuration. The total land requirement for the project is 1139 acres, which includes 585 acres for plant and 232 acres for ash disposal. The coal requirement is estimated as 5.2 MTPA, which will be obtained from the North Karanpura mine at a distance of about 1200 km. The water requirement is 115200 m³/day, which will be met from Barwala Branch of Bhakra Canal System. Public hearing for the project was held on 04.09.2006 and NOC was issued by Haryana State Pollution Control Board on 25.10.2006. The project cost is Rs 4564.21 crores including Rs 251.02 crores for environmental protection measures.

3. The proposal has been considered in accordance with para 12 of the EIA Notification dated 14th September, 2006 read with sub clause (i) of clause 2.1.1 of sub para 2.1 of para 2.0 of the Circular No. J-11013/41/2006 - 1A.11 (I) dated 13th October, 2006 and environmental clearance is hereby accorded under the provisions thereof subject to implementation of the following terms and conditions:

- (i) All the conditions stipulated by Haryana State Pollution Control Board vide their letter no. HSPCB/2006/TAC-A/2220 dated 25.10.2006 shall be strictly implemented.
- (ii) The proposed configuration of the project (2x600 MW) could be changed provided that the total capacity of the power plant shall not exceed 1200 MW and that no individual unit shall be less than 500 MW.
- (iii) The total land requirement shall not exceed 1139 acres for all the activities/facilities of the power project put together.
- (iv) No additional land will be allowed to bring the water up to the project site.
- (v) Ash and sulphur contents in the coal to be used in the project shall not exceed 34% and 0.39% respectively.
- (vi) Two stacks of 275 m height each shall be provided with continuous online monitoring equipments. Exit velocity of at least 21.5 m/sec shall be maintained.
- (vii) High efficiency Electrostatic Precipitator (ESP) with efficiency not less than 99.9 % shall be installed to ensure that particulate emission does not exceed 100 mg/Nm³. *Decrease to 100 mg/m³*
- (viii) Space provision shall be made for Flue Gas De-sulphurisation (FGD) unit, if required at a later stage.
- (ix) Township shall not be located in the predominant downwind direction.
- (x) Closed circuit cooling system with COC of 5 shall be provided.
- (xi) A minimum distance of 250 m (Two hundred & fifty metres) shall be kept between the boundary of the project and the National Highway. No structure shall be put up within 250 m (Two hundred & fifty metres) distance of the highway.
- (xii) Adequate dust extraction system such as bag filters and water spray system in dusty areas such as coal and ash handling areas, transfer areas and other vulnerable areas shall be provided.

- (xiii) Fly ash shall be collected in dry form and ash generated shall be used in a phased manner as per provisions of the notification on Fly Ash Utilization issued by the Ministry in September, 1997 and its amendment. By the end of 9th year full fly ash utilization should be ensured. Unutilized ash shall be disposed off in the ash pond in the form of High Concentration Slurry.
- (xiv) Ash pond shall be lined with impervious lining. Adequate safety measures shall also be taken so that pond ash does not become air borne to cause air pollution in the surrounding areas.
- (xv) Rain water harvesting shall be practiced. A detailed scheme for rain water harvesting to recharge the ground water aquifer shall be prepared in consultation with Central Ground Water Authority/State Ground Water Board and a copy of the same shall be submitted within three months to the Ministry.
- (xvi) The treated effluents conforming to the prescribed standards shall be re-circulated and reused within the plant. There shall be no discharge outside the plant boundary. In case of emergency, discharges to the extent of only 80 m³/hr from the plant may be done in the drain which shall not meet the river Yamuna at any point.
- (xvii) Regular monitoring of ground water in and around the ash pond area shall be carried out, records maintained and quarterly reports shall be furnished to the Regional Office of this Ministry.
- (xviii) A 50 m wide greenbelt shall be developed all along the plant, ash pond and township boundary covering a total area of 284 acres. In addition, properly designed greenbelt will be developed between the plant boundary and the National highway as also residential colony of the plant to minimize the impact of fugitive emissions and aesthetics.
- (xix) First aid and sanitation arrangements shall be made for the drivers and other contract workers during construction phase.
- (xx) Leg of Noise level should be limited to 75 dBA and regular maintenance of equipment be undertaken. For people working in the high noise areas, personal protection devices should be provided.
- (xxi) Regular monitoring of the ambient air quality shall be carried out in and around the power plant and records maintained. The location of the monitoring stations and frequency of monitoring shall be decided in consultation with SPCB. Quarterly reports shall be submitted to the Regional Office of this Ministry.

- (xxii) The project proponent shall advertise in at least two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned, informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/ Committee and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>.
- (xxiii) A separate environment monitoring cell with suitable qualified staff should be set up for implementation of the stipulated environmental safeguards.
- (xxiv) Half yearly report on the status of implementation of the stipulated conditions and environmental safeguards should be submitted to this Ministry/ Regional Office/CPCB/SPCB.
- (xxv) Regional Office of the Ministry of Environment & Forests located at **Chandigarh** will monitor the implementation of the stipulated conditions. A complete set of Environmental Impact Assessment Report and Environment Management Plan along with the additional information submitted from time to time shall be forwarded to the Regional Office for their use during monitoring.
- (xxvi) Separate funds should be allocated for implementation of environmental protection measures along with item-wise break-up. This cost should be included as part of the project cost. The funds earmarked for the environment protection measures should not be diverted for other purposes and year-wise expenditure should be reported to the Ministry.
- (xxvii) Full cooperation should be extended to the Scientists/Officers from the Ministry/Regional Office of the Ministry at **Chandigarh** /the CPCB/the SPCB who would be monitoring the compliance of environmental status.
4. The Ministry reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the Ministry.
5. The environmental clearance accorded shall be valid for a period of 5 years to the start of production operations by the power plant.
6. In case of any deviation or alteration in the proposed project from that submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.

7. The above stipulations shall be enforced along with others as under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, The Manufacture, Storage and Import of Hazardous Chemical Rules, 1989, Hazardous Wastes (Management and Handling) Rules, 1989, the Public Liability Insurance Act, 1991 and rules there under.

(Signature)
(Dr. S.K. Aggarwal)
DIRECTOR

Copy to:

1. The Secretary, Ministry of Power, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. The Secretary (Environment), Deptt. of Environment, Haryana Civil Secretariat, Government of Haryana, Chandigarh.
3. The Chairman, Central Electricity Authority, Sewa Bhawan, R.K. Puram, New Delhi-110066.
4. The Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula, Haryana - with a request to display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's office for 30 days.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
6. The Chief Conservator of Forests, Northern Regional Office, Ministry of Environment & Forests, SCO 132-133, Sector 34-A, Chandigarh-160022
7. The Director (EI), MOEF.
8. Guard file.
9. Monitoring file.

(Dr. S.K. AGGARWAL)
DIRECTOR


HARYANA STATE POLLUTION CONTROL BOARD

Bays B-7-8, Near Vishwas Sr.Sec. School, E-II,
Hisar Ph. 01662-250891(O) Email:-
hspcbprohr@gmail.com
E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313093221HISCTO13351767

Dated:16/08/2021

To.

M/s :Rajiv Gandhi Thermal Power Plant
Village - Khedar

Subject: Grant of consent to operate to M/s Rajiv Gandhi Thermal Power Plant.

Please refer to your application no. 13351767 received on dated 2021-06-28 in regional office Hisar. With reference to your above application for consent to operate, M/s Rajiv Gandhi Thermal Power Plant is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	01/10/2021 to 30/09/2026
Industry Type	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
Category	RED
Investment(In Lakh)	435421.0
Total Land Area(Sq. meter)	4173600.0
Total Builtup Area(Sq. meter)	2003328.0
Quantity of effluent	
1. Trade	7848.0 KL/Day
2. Domestic	430.0 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	STP
2. Trade	Reuse
Domestic Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Chimney	275 7.1
Emission parameters	

1. SPM	50 mg/m ³
Product Details	
1. Electricity	1200 Megawatt
Capacity of boiler	
1. Boiler 1	2050 Ton/hr
2. Boiler 2	2050 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Coal	21600 Ton/day
2. LDO	10 KL/Day
Raw Material Details	
NA	Metric Tonnes/Day

Regional Officer, Hissar
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

HARYANA STATE Specific Conditions :-

1. The unit will submit the copy of fresh analysis reports of air emissions analyzed of boiler section from Board's lab within 90 days of issuance of this CTO.
2. The Unit will maintain the provision of ZLD as per directions of CPCB.
3. The unit will run the APCM to keep the parameters within limits.
4. Unit will maintain the Log Book of APCM along with the details of energy and water consumption.
5. Unit will apply for renewal of CTO before 90 days of expiry of this CTO.
6. If fails to comply the provisions of said CTO, the CTO so granted shall be revoked automatically without giving any notice.
7. That the unit will not use any illegal fuel.
8. Unit will run the OMDs Properly.
9. Unit will strictly comply the guidelines of CPCB & MOEFCC.

Regional Officer, Hissar
Haryana State Pollution Control Board.